

PUNJAB GOVT. GAZ. (EXTRA.), APRIL 16, 2009  
(CHTR 26, 1931 SAKA)

---

GOVERNMENT OF PUNJAB  
DEPARTMENT OF REVENUE AND REHABILITATION  
(AGRARIAN REFORMS BRANCH)

Notification  
The 9<sup>th</sup> April, 2009

No. S.O.16/P.A.16/1887/s.105/2009.- In supersession of the Government of Punjab, Department of Revenue and Rehabilitation (Agrarian Reforms Branch), Notification No. S.O.49/P.A.16/1887/S.105/2006, dated the 16<sup>th</sup> November, 2006 and in exercise of the powers conferred by section 105 of the Punjab Tenancy Act, 1887 (Punjab Act No. 16 of 1887), and all other powers enabling him in this behalf, the Governor of Punjab is pleased to confer the powers of the Assistant Collector 1<sup>st</sup> grade upon all the District Revenue Officers to decide the suits of Non-Resident Indian mentioned in second and third group of sub-section (3) of section 77 of the said Act within their respective districts.

ROMILA DUBBEY,

Financial Commissioner, Revenue and  
Secretary to Government of Punjab,  
Department of Revenue and Rehabilitation.